

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 459 OF 2019 IN  
DFR NO. 1407 OF 2019**

**Dated: 27<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>GRIDCO Limited</b>	<b>....</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>NTPC Limited &amp; Ors.</b>	<b>....</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. R. K. Mehta  
Ms. Himanshi Andley

**IA NO. 459 OF 2019**  
*(Application for urgent listing)*

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the IA is allowed.

**DFR NO. 1407 OF 2019**

Issue urgent notice to Respondents, returnable on 29.3.2019. Dasti, in addition, is permitted.

List the matter on **29.03.2019** subject to curing the defects, if any.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/kt*